

planning process and highlight its importance in economic development?

THE MINISTER OF PLANNING (SHRI S. B. CHAVAN: (a) to (c). No, Sir. However, two booklets on 'The Planning Process' were published in 1964 and 1975 respectively, which are available in the Parliament Library.

These booklets discuss the role of planning in the Indian economy including the historical background, the role of Planning and the conditions for planned development. They discuss the strategy for long-term economic development, the formulation of medium and long-term plans and their implementation and the appraisal of progress, as also the possibilities and limitations of planning.

In the light of this, it would not appear to be necessary to consider yet another publication covering the same ground.

Suspension of Government servant

5036. **SHRI RAJNATH SONKAR SHASTRI:**

DR. A. U. AZMI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a Government servant can be placed under suspension without levelling any charges and without carrying out any preliminary enquiry or obtaining his explanation;

(b) if so, under what circumstances; and

(c) what safeguards are available to Government servants to ensure non-denial of natural justice and harassment?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH): (a) to (c). It may be necessary to place a Government servant under suspension immediately where continuance in office of the Government servant will prejudice the investigation, trial or any inquiry or there is an

apprehension of tampering with witnesses or documents, where the continuance in office is likely to seriously affect discipline in the office where a Government servant is involved in cases of moral turpitude, embezzlement, corruption etc., where a case against a Government servant in respect of any criminal offence is under investigation/inquiry/trial or he is guilty of desertion of duty or refusal of deliberate failure to obey orders of superior officers or of serious negligence/dereliction of duty etc.

However, according to government instructions, after his suspension every effort should be made to complete investigations and frame charges against the Government servant, who is placed under suspension, within three months of the date of suspension. If for any unavoidable reasons it is not possible to issue a charge-sheet within three months, the need to continue the govt servant under suspension should be reviewed and case should be put up to the next higher authority. The government servant placed under suspension has a right of appeal against such suspension also.

Expansion of Steel Plants

5037. **SHRI CHINTAMANI JENA:** Will the Minister of STEEL AND MINES be pleased to state:

(a) whether the steel plants other than Bhilai are likely to be expanded; and

(b) if so, the names of those steel plants and what is the progress made and by what time the expansion is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF STEEL AND MINES (SHRI N. K. P. SALVE): (a) Yes, Sir.

(b) Position with regard to expansion programmes of other steel plants is as follows:

(i) The annual ingot capacity of Bokaro Steel Plant is being expanded from 2.5 to 4 million tonnes. All units